

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 452 of 2020

IN THE MATTER OF:

Sushil Ansal

...Appellant

Versus

Ashok Tripathi & Ors.

...Respondents

Present:

For Appellant :

**Mr. Arun Kathpalia, Senior Advocate with
Ms. Neeha Nagpal, Mr. Malak Bhatt, Mr. Rajnish
Singh and Mr. Vishvendra Tomar, Advocates**

ORDER

20.03.2020 Let notice be issued on the Respondents by Speed Post. Requisites along with process fee be filed by today itself i.e. 20th March, 2020. If the Appellant provides the *e-mail* address of respondents, let notice be also issued through *e-mail*.

List the matter 'for Admission (After Notice)' on **21st April, 2020**.

As an *ad-interim* 'Resolution Professional' will continue with the 'corporate insolvency resolution process' limited to 'UPRERAPRJ 7108' and 'UPRERAPRJ 7040' Projects and shall not constitute the 'Committee of Creditors' till the next date of hearing.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Shreasha Merla]
Member (Technical)

/ns/gc/